

(A5)

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

Registration O.A. No. 347 of 1989

S.C. Agrawal Applicant.

Versus

Union of India and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. A.B. Gorathi, Member (A)

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant, who has retired from service, was working as Chief Controller in the office of Divisional Railway Manager Northern Railway Hazratganj, Lucknow. ~~in the case~~ Adverse Entries for the period 31.3.1988 were communicated to the applicant on 14.2.1989. The applicant preferred a representation against the said adverse entries but the said representation/ appeal is still pending as has not been decided.

2. According to the applicant, the adverse remarks are not in conformity with the rule 1608 R.I. Read with Rule-1619(i)R-I and are vague as the opportunity during the course of the year has not been given to the applicant and that he was ~~not~~ apprised during this period regarding his work.

3. The respondents have contested the claim of the applicant. According to them, the entry has been given to him in accordance with law. Although, the applicant has retired from service but his representation is still pending. As a matter of fact, it should be disposed of and it can now even be disposed of. In case, it is decided in favour of the applicant, the applicant may be given some benefits.

4. Accordingly, the respondents are directed to dispose of the representation/ appeal filed by the applicant against the adverse remarks taking into consideration his plea.

(Ab)

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The representation/appeal of the applicant shall be disposed of by a speaking order. Let it be done within a period of 2 months from the date of communication of this order. The application is disposed of with the above observations. Parties to bear their own costs.

Member (A)
Member (A)

Ke
Vice-Chairman

Dated 31.1.1992
(n.u.)